



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Jammu, the 03rd of March, 2017.

SRO 92 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Sh B.S.Manhas, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled S.Himmat Singh Vs S.Mohinder Singh and another (private complaint) involving offences punishable under sections 467/468/471/474/205/120-B RPC, pending before the Court of Principal Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.

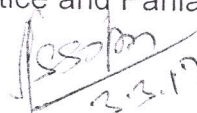
Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2017/75-Jammu.

Dated: - 03 - 03 - 2017.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Principal Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh.B.S.Manhas, Advocate J&K High Court, District Court Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Public Prosecutor, Jammu.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


(Ashish Gupta)
Assistant Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs.


03/03/17